[श्री राजनाः। सा]

मिक्षका स्थाने मिक्षका, जो मी० आर० पी० ती० में लिखा हुआ है वहीं सेन्टेन्स उठा कर माननीय मंत्री जी के लीगल एडवाइजर ने कह दिया कि इस बिल में डाल दो। 59 सी० आर० पी० सा० का पद रहा हूं। एक सेन्टेन्स भी भिन्न हैं?

श्री महेश्वर नाथ कील : यह तो ड्रापिटंग में होता ही है ।

श्री महाबीर प्रसाद शुक्ल : वह तो पहले से लागू है ।

श्री राजनारायण : शुक्ल जी यह तहसील नहीं है ।

श्री महाबीर प्रसाद शुक्ल : यह राज्य सभा है ।

श्री राजनारायण : मैं जानता हूं श्राप वकील हैं, वकालत करते होंगे तो तहसील में करते होंगे, हम हाई कोर्ट में, सुश्रोम कोर्ट में वक्षालत करने वाले हैं। मैं यह कहना चाहता हूं...

श्री टी० पांडे (उतर प्रदेश) : लाइसेन्स कहां है वकालत का ?

श्वी श्रोलभद्र याजी : लाइसेन्स मांगते हैं प्रापर्ट्री का नष्ट करने के लिए ; वह नहीं देना चाहते ।

श्री राजनारायण : माननीया, मेरा निवेदन यह है कि हमारे संविधान ने निष्चित रूप से हमको बता दिया नागरिक सुरक्षा का अधिकार देने हुए कि हमारी गिरफ्तारी कैसे हो और हमको गिरफ्तार होने के बाद जो गिरफ्तार करने वाला अधिकारी है वह कहां ले जायेगा । अब चह्नाण साहब्र यह नर्क रे तो हमको उनकी विद्यार तरस आयेगा . . . 5 P.M.

तरस है कि चह्नाग सहब ने जो संवित्रान में जो सी० आर० पी० सी० में 59 और 54 पर है उसको कार दिया ह, उसको किल्कुल प्रलग कर दिया है। अब यहां पर वहांना नहीं लिया जा सकता कि चूंकि सी० ग्रार० पी० सी० म किसी को ग्राधिकार दे रखा था कि किसो पुलिस ग्राफिसर वा पुलिस स्टेशन पर ले जा कर हाजिर करे, यह चिल्कुल गलत है। हमारी गरफ्तारों के बाद किसी को कोई राइट नहीं कि नीयरेस्ट मजिस्ट्रेंट के पास न ले जाये।

SHRI AKBAR ALI KHAN: May 1 move that we take up the Half-an-hour Discussion after we finish this?

THE DEPUTY CHAIRMAN: He is finishing it.

श्री राजनारायण: माननीया, देखिए श्रमी हमकों 17, 18 प्वाइंट पढ़ने हैं और हमारे ये जो प्वाइंट हैं ये किसी तरह से इररेलेवेंट नहीं हैं। मैं चाहता हूं कि जितने लीगल एडवाइजर्स सरकार के हैं, जो इनको पढ़ने की क्षमता रखने वाले हैं, वे इसको देखें। श्रव जो शेंड्यूल्ड विजनस है पांच बजे के बाद श्राधे घंटे के डिसकशन का वह ले लिया जाय, पुलिस के बारे में जो हैं उसको ले लिया जाये।

SHRI BHUPESH GUPTA: We arranged accordingly the Half-aii-hour Discussion. We will put questions and go home. This is according to the business. I think this will be convenient for the Treasury Benches.

THE DEPUTY CHAIRMAN: Half-anhour Discussion should be with-in its limit. Just half an hour.

HALF-AN-HOUR DISCUSSION RE. POINTS ARRISING OUT OF ANSWERS TO STARRED QUESTIONS NOS. 96 AND 105 RELATING TO DEMANDS OF DELHI POLICEMEN

श्री राजनारायण (उत्तर प्रदेश) माननीया, 1958 में... एक नानर्नाय सदस्य: यह भी श्रापका है ?

श्री राजनारायण : हमारा है ग्रीर किसका हो सकता है।

माननीया, 1958 में—माफ कोजियेगा 1958 नहीं 1858 में—लार्ड एडिनबरा ने भारतवर्ष में पुलिस का संगठन किस तरह में बनाया जाये ...

THE DEPUTY CHAIRMAN: I hope you know the meaning of Half-an-hour Discussion. You will get ten minutes.

श्री राजनारायण : हां, बिल्कुल जानता हूं। यह समय काट दिया जायगा। हम 15 मिनट में खत्म कर देंगें। हम जानते हैं।

THE DEPUTY CHAIRMAN: You must conform to the Rules of Procedure.

श्री र जनारायण : म जनीय 1958 ई० में जब पहले नामत्तव दी कानित, सन् 1857 ई० को नाकामधाब हुई तो एक ग्रंग्रज लाई ए डिनबरा ने लिखा है कि पुलित फोर्स कैसी होनी बाहिए। उत्त सेटेंत को मैं बाहूंगा कि सदन के सम्मानित सदस्य सुन नें:—

"The sepoy must be made to fear officers even more than the enemy."

भारत की पुलिस किन हो से संगठित हो उसके बारे में लिखा है कि निपाही लोग अपने अफ ररों को इतना डरने जिए मजबूर किने जांग जितना कि शब्द नहीं डरत। यह लिखा हुआ है सोर मैं देखता हूं कि उसी एडिनवरा के पदिचहों पर आज केन्द्र

को घरेलू सरकार चल रही है। क्यों? में चाहता है कि इसके बैकग्राउड को जान लें। 1915 ई० में गर्वनंबेट ग्राफ हडिया एक्ट में पुलिस शक्ति का निविल नावस के रूप में माना, 1915 ई० का कानन कोई पढ़े, पुलिस को बराबर सिविल सर्विम माना गया है। हा, मैं यह कबल करता है कि 1935 ई० के एक्ट में यह स्विति बदल गई ग्रोर 1935 ई० का जब कान्त ग्राया तो गवनंतेंट ग्राफ इंडिया ने पुलिस सेवा के स्वरूप का बदल दिया था। यह चहाण साहब के पक्ष में कुछ बात जाती है मगर 26 जनवरी, 1950 ई० को संविद्यान में पुलिस सर्विस को सिविल सर्विस के रूप में मान्यता दी गई। ग्राज पुलिस को सिविज सर्विस के रूप में यह सरकार नहीं मान रही है मंविधान की हत्या कर के। क्यों। संविधान के ग्रन्च्छेद 311 (2) की पढ़ा हाव। माननीया, 311 (2) यह है :--

"311 (1) जो व्यक्ति संव की असैनिक सेवा का या अखिल भारतीय सेवा का या राज्य की असैनिक सेवा का सदस्य है, अथवा, संव के या राज्य के अधीन सैनिक पद को धारण करता है, वह अपनी नियुक्ति करने वाले प्राधिकारी से निचले किसो प्राधिकारी द्वारा पद्च्युत नहीं किया जायगा र थवा पद से हटाया नहीं जायेगा।

(2) उन्तर्युक्त प्रकार का कोई व्यक्ति तब तक पदच्यत नहीं किया जायेगा, अथवा पद में नहीं हटाया जायेगा, अथवा पंज्यतच्युत नहीं किया जायेगा, जब तक कि उस के बारे में प्रस्थापित की जाने वाला का नंबाही के बिलाफ कारण दिखाने का यूबिन प्रका अवसर उसे न दे दिया गया हो :"

यह हमारा संविधान, शनुक्छेर ३११ (३) कहना है। मगर यहा पर ज्या है! [প্রী रাজনাহায্য্য] {The Vice-Chairman (Shri M. P. Bhargava) in the Chair]

14 तारीख को एक डिक्टेंटरिंगप का, डिक्टेंटरीं, तुगवकी फर्मान निकल जाता है और 5 वड़े-बड़े अधिकारी जिसमें कि पुलस एसोसियेशन के प्रसिडेंट हैं, वाइस प्रसिडेंट हैं, ट्रजरार हैं, सब को एकदम से निकाल दिया जाता है और इसके बाद शाम को और 11 को निकाल दिया जाता है, क्यों निकाल दिया जाता है यह हमारी समझ में नहीं आता। तो मैं थोड़ा सा समय श्रापकी हुपा से, श्रोमन्, चाहता हूं ताकि सदन के सम्मानित सदस्य इस पुलिस आन्दोलन के पीछ सरकार का क्या पड़यंत्र था, उसको समझ लें।

उपसभाष्यक (श्री महाबीर प्रसाद भागंब): 12 मिनट से ज्यादा नहीं।

श्री राजनारायण : श्रीमन्, श्रव श्राप जैसा सोवें। हम क्या करें।

1966 ई० की जन में पुलिस युनियन यहां बनाई गई। 15 हजार में से 12 हजार सदस्य पुलिस यानियन के बने । पहले इस यनियन में बाहरी पदाधिकारी रहते थे। यनियन की मांग थी कि हमारा बेतन 75 **रु**० से 110 **रु**० कर दिया जाये. ब्राठ बंटे से ज्यादा काम हम से न लिया जाय, बड़े बड़े अफसरों के यहां जो चार से दस सिपाही रखे जाते हैं उनके निजी कारो-बार के लिए, लडका लडकी खिलाने को, साग तरकारी लाने के लिए, जता साफ करने के लिए, पालिश करने के लिए, वह न रहें, कानून के ग्रतिरिक्त, जन-सेवा के अतिरिक्त और कोई काम उनसे न लिया जाये। सभी कर्मचारियों की वर्दी एक हो चित्र भिन्न भिन्न हों। अभी सिपाडी व मस्य सियाही को एक है, सबइंस्पेक्टर ग्रीर इंस्पैक्टर कींद्रसरी श्रीर डी० एस० पी० से लेकर प्राई० जी० तक की तीसरी, इस तरह से उनके ड्रेसेज हैं। परन्तु पुलिस की मांग थी कि सब के ड्रैस एक से कर दिये जायें, चिह्न जुदा हों, पद के मुताबिक उनके चिह्न उम पर लगा दिये जायें। ग्रीर उन्होंने कुछ ग्रपनी मुत्तीबतें भी बताई थीं। इस समय पुलिस के जवानों के रहने के लिए क्वार्टर नहीं हैं, पुलिस के जितने अफपरान हैं सब के पास क्वार्टर हैं, सिपाही में केवल 11 फीसदी के पास क्वार्टर हैं, मुश्य सिपाही में केवल 13 फीसदी के पास क्वार्टर हैं, मुश्य सिपाही में केवल 13 फीसदी के पास क्वार्टर हैं, बाकी के लिए क्वार्टर नहीं थे, उन्होंने मांग की थी कि हम लोगों के लिए यहां पर क्वार्टर की व्यवस्था होनी चाहिए।

Discussion

श्रीमन्, यह देखा जाय कि इस पर एक श्री खोसला साहब की कमेटी बैठी सितम्बर, 1966 ई० में । रपट इसकी श्रमी तक नहीं आई मगर उनकी ग्रंतरिम रपट कव श्रा गई जब कि श्रान्दोलन शुरू हुआ, श्रान्दोलन शुरू होने के बाद खोसला साहब की श्रंतरिम रपट श्राई, इपके पहले नहीं श्राई।

12-12-66 को, मैं सरकार को धागाह करना चाहता हूं, 12-12-66 की सरकार ने स्वयं एक इ। पट दिया पुलिस कर्मचारी संघ के नाम से ग्रीर उसी ड्राफ्ट के मताबिक संगठन बना, सरकार ने उसको मान्यता भी दी ग्रीर उसमें साफ है कि पुलिस अपने हितों के लिए अपने संगठन के जरिये काम करेगी। तो मैं जानना चाहंगा कि पुलिस की जो मांग थी, जो उन्होंने डिमांड किया, क्या वह उनके हित में नहीं था। अपने हित के लिए क्या उन्होंने मांग नहीं की ? क्या सरकार ने ड्रापट नहीं भेजा ग्रीर क्या उस ड्राफ्ट के मुताबिक पुलिस कर्मचारी संघ नहीं बना ग्रीर उसको सरकार ने मान्यता नहीं दी । उसके बाद उनका यान्दोलन होता है, सभा होती है, तीन सभायें हुई, 14, 21 और 28 मार्च ो, तो 28 मार्च को जब सभा हुई तो 29 मार्च को इनके ए० ग्राई० जी० बेहनोट साहब ने उनको लिखा कि ग्राप लोग सभा नहीं कर सकते हो तो पुलिस के जवानों ने--मैं आपको बताऊगा कि कितना अनशासित यहां का पुलिस कर्मचारियों का संघ रहा है क्योंकि उन्होंने-- उसको लिख कर दे दिया कि ठीक है, ग्राप कहते हो कि सभा न करें तो सभा नहीं करेंगे। यह पुलिस कर्मचारी संघ के ग्रन गासन का द्योतक है कि वहां के ए० ग्राई० जी० ने जब लिख कर कहा कि पुलिस संगठित रूप से, सामृहिक रूप से सभा नहीं कर सकती है तो पुलिस ने भी उसको मान लिया कि हां, हम सभा नहीं करेंगे । श्रव इसी बीच में सरकार के मन में एक तकान पैदा होता है। सरकार सोचने ली कि कहीं ग्रगर यह पुलिस संगठन इस हंग से चलता है ो बड़ी गड़बड़ हो ,जायगी ग्रीर शायद सरकार के तुगलकी फर्मान को, तुफाने बदतमीजी से भरे श्रादेशों को मानने से कहीं पुलिस इनकार न कर दे और अगर कर दे तो क्या होगा ? श्रव यहीं से षडयंत्र शरू होता है। ग्रव संघ की खत्म करने के लिये, पुलिस संगठन का दमन करने के लिये यह सरकार ग्रास्ट होती है। इसके हमारे पास सबत हैं, बिलकुल लिखित, देखिये :

Half-an-hour

श्रप्रैल के प्रथम सप्ताह के लगभग, 8 अप्रैल तक, लोक सभा चलती है और 11 अप्रैल तक राज्य सभा चलती है, दो तीन दिन उसको बैठक बढ़ गई थी। सरकार के दिमाग में यह उठा कि जब तक लोक सभा चलती है, तब तक पुलिस संगठन के संरक्षण पर कोई हमला होगा तो लोक सभा श्रीर राज्य सभा में सरकार के ऊपर बड़ा हमला होगा। मगर उसके लिये सरकार ने बराबर तैयारी कर ली । कैसे ? धप्रैल के प्रथम सप्ताह में, सरकार ने केन्द्रीय रिजर्व पुलिस को दस, पन्द्रह हजार की संख्या में दिल्ली में बुला लिया। अगर सरकार के

दिमाग में इस पुलिस कर्मवारी संव का दमन करने का इरादा नहीं था तो पुलिस ने अप्रल के प्रयम सप्ताह में केन्द्रीय रिजर्व पुलिस की क्यों बलाया ? 8 अप्रैल को जब लोक सभा की बैठक खत्म हुई, तो 9 अप्रैल से सामान्य पुलिस संतरियों को हटाया गया और केन्द्रीय रिजर्व पुलिस के ब्रादिमियों को लाया गया। चव्हाण साहब के बंगले पर पालियामेंट के गेट पर, सभी बानों से संतरियों की राइफलें ले ली गई। यह दमन शरू होने से पहले उनके हाथ से राइफलें ले ली गई, उनकी डंडे दे दिये । दुनिया के किसी मल्क में इस तरह की बात कहीं देखने में नहीं ग्राई कि जहां पुलिस के हाथ से राइफल छीन कर डंडे दे दिये गये हीं । उनका झांदोलन हया है 14-15 तारीख को मगर सरकार ने पहले से ही उन से हथियार छीनने की साजिश शरू कर दी और उनको डंडे दिये जाने लगे। संघ की तरफ से पृष्ठताछ की गई कि ऐसा शांदोलन क्यों हो रहा है तो सरकार की स्रोर से जवाब दिया गया कि ऐसा सामान्यतया हो रहा है।

Discussion

14 अप्रैल को दो काम सरकार की ओर से हुए। पहले 8 पुलिस कर्मचारियों को बरखास्त किया गया, जिनमें 5 संघ के पदाधि-कारी थे। उसी शाम को 11 और ग्रादमी बरखास्त किये गये । संविधान के 211 (सी) के तहत उनको बरखास्त किया गया। क्या संविधान का 211 इ.न्च्छेद पुलिस के लिये है, इसको ग्रगर सरकार ग्रन्छी तरह से देखेगी तो इस सरकार की समझ में आयेगा. तो यागे यह देखा जाय कि दिल्ली में सभी जगह सामान्य पुलिस से हथियार ले लिये गये ग्रीर रिजर्व पुलिस लगा दी गई। डा० लोहिया ने चव्हाण साहब से 14 ता० को बातचीत की, टेलीफोन किया । डा० लोहिया ने कहा कि ऐसी ऐसी हमको र्यट लगी है, एसी बात बयों हो रही है ? इसके बाद चव्हान साहब ने-वे यहां बैठे हैं बताएंगे बया कहा-लेकिन हमारी जानकारी है कि उन्होंने कहा नामें प्रचेश्च आफ इयूटे. हो रही है।

उपसभाष्यक (श्री महाबीर प्रसाद भागंव): राजनारायण जो, दस मिनट हो गये हैं, श्रव हो मिनट में खत्म करना है।

श्री राजनारायण : ६०छा जैसा संचे दो मिनट को लम्बा बर दीजिए। पांच मिनट ग्रोर च।हियें।

उपसभाष्यक्ष (श्री महाबीर प्रसाद भागंव): वह समय लम्बा नहीं ही सकता है।

श्रो राजनारायण: कही लिखा नहीं है, कल हमने देखा है। पद लोजिए। उसके बाद 14 अप्रैल को 2000 की तादाद में पुलिस कर्मचारी चव्हाण साहव के मकान जाते हैं, आंस गैस का प्रयोग होता है। 12 ग्रंपेल की धारा 144 लगा दो जाती है। चव्हाण साहब के मकान में 24 घंटे तक घरना पडा था , वरावर मांत थे, कहीं पुलिस वालों को तरफ से उद्देडता या गान्ति भंग करने की कार्यवाहा नहीं हुई। 15 नारीख को पलटन आई क्योंकि 14 की णाम को केन्द्रीय रिजर्व पुलिस के बारे में सरकार को लगता था कि कहीं कीई भी कायंबाही करने से इन्कार न कर दें, उन्होंने समझ लिया इस पुलिस कमंचारी संगठन को दबाने के लिये हमें भेजा गया है और केन्द्रीय रिजर्व पुलिस ने भी अब सरकार के ब्रादेशों का उल्लबंन शरू किया, तो 15 तःरीख को पलटन बलाई गई, पंजाब की सशस्त्र पुलिस बलाई गई तथा सीमा सुरक्षा पुलिस श्रायी । पंजाब वालों को गराब पिलाई गई। घेरा में जो लोग थे गिरफ्तार किये गये । 700 सिपाही जेल में डाल दिये गये । विजय चौक पर एक ट्रक उलट गई। दो मरे सलह घायन हए । बुाइवर साहब

शराब के नशे में चूर थे। सारा काम निख करता है कि पुलिस के बड़े बड़े लोग जो बाहर से ग्राए,इस पुलिस कर्मचारी संघ का दमन करने के लिये उनको शराब पिलाई गई थी ताकि शराव के नशें में पुलिस उनके साथ न हो जाय। इस पुलिस कर्मचारी संघ का दमन करने के लिये उनको शराब पिलाई गई ग्रीर वे ग्रागे बढे । कर्नाल, गृहगावा. गाजियाबाद, ऊद्यमपुर में उनको छोडा, केवल जांचिया भीर गंजी में। संगीन ग्रीर रायफल के कन्दें मारे गये। टक गिरन से मुकुन्दी लाल सिपाही मरा। एक आदमी ग्रौर मरा है जिसको चव्हाण साहब कहते हैं यह गले में कांटा लगने से मरा है। ये बतायेंगे गलें में कांटा कैसे लगा ? गले में संगीन लगी थी। सीमा सुरक्षा फार्स को लेकर सामान्य सिपाहियो को अकसरों ने मारा और गिरफ्तार किया। 1007 जेल में हैं जिस दिन हमने मोशन मव्ह किया था। नययर नामक डी० एस० पा० ने पेट में ठोकर मारो उम्मेंद सिंह के. वह मर गया इर्रावन अस्पाताल में उसको भर्ती किया गया । बाद में उसका पता नहीं चला । सरकार की तरफ से कहा गया कि वह निश्चित रूप से ....

Discussion

उपसभाष्यक (श्री महाबीर प्रसाद भागव) : अब खत्म कीजिए । हाफ एन आवर डिबेट हैं।

श्री राजनारायण : हमने तो देखा है हाफ एन ब्रावर के डिसकशन में समय बढ़ा देते हैं। इतना समय तो हमारा कम मत की जिए। तो इसके बाद उसका पता नहीं लगा। 18 तारीख को प्राइम मिनिस्टर से बात हुई। बहुत से लोग गये थे। प्राइम मिनिस्टर से इतनी बातें तय हुई: 1 प्रधान मंत्रों या घर मंत्रों संघ के प्रतिनिधियों से बातचीत करें 10 अप्रैल से बराबर संघ के प्रतिनिधियों ने प्रधान मंत्री और घर मंत्री को भी लिखा। 2 वरखास्त्रणुदा लोग काम पर लिये जायें। 3 बदले की कार्यचाही

न हो । 4. कमीशन पुलिस की रपट पर जल्दो हो सरकार ग्रमल करे। इसी के साथ मैं ग्राप से यह कहना चाहंगा कि एक तरफ नो प्रधान मंत्री जो से जो बातें हुई उनको पूर्ति होनी थी उधर जेंलों में जो लोग रखें गये उसमें से 998 इस समय भी जेल में हैं सब के सब "सी" क्लास में रखें गये , उनकी जमानत नहीं लो गई, उनकी शिनास्त के लिये तरह तरह की दिक्कतें सरकार की स्रोर से पैदा की जाती हैं, उनके दस्तखत बेरोफाई नहीं होने देते हैं । भगवान दास शास्त्री ने अनगन करने की सूचना दी है।

इन बातों को तरफ सरकार द्वारा अमल डोना चाहिय :

- 1. संघ की मान्यता सुरक्षित हो।
- 2. जेल से सभी रिहा हों।
- 3. सभी प्रकार के मकदमें वापस हों।
- 4. मुश्रत्तलो, बरखास्तगी वापस ही ।
- 5. 9 अप्रैल के पूर्व जो जिस इयुटो पर था वह वहां रखा जाय।
- 6. मरे तथा घायल लोगों को या परिवार को उचित मुग्रावजा मिले।
- 7. सारी घटनाओं की जांच के लिये जुडीशल इन्बचायरी हो जिसमें पांच जज हो, एक सुप्रीम कोर्ट का तथा वार लगें राज्यों के हाईकोर्ट से ।

पुलित मंत्री, श्री चव्हाण, चुकि पुलिस प्रजामन को संभाल सकते में अयोग्य सिद्ध हए हैं इसिनए मानवता के नाम पर, जनतंत्र ग्रार सं विति प्रया के नाम पर, चब्हाण साहब को यह एक पोलिटिकल इयूटी हीती है कि वे इस्तीफा दें। इसलिये हमारी मांग है कि चव्हाण साहब इस्तीफा दें ग्रीर यदि में इस्तीफा न दें तो उनका हटाया जाय।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Chavan.

Discussion

SHRI CHITTA BASU (West Bengal): Mr. Vice-Chairman, I want to ask . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You wi'l have your questions later after his statement is made. I refer you to rule 60(5). That was raised and I have given a ruling the other day, that there will be a statement by the Minister and then you will have a right to ask questions.

र्श्वाराजनारायण : में एक बात ग्रीर मंत्री जी से पूछना चाहुंगा कि बिहार के होम मिनिस्टर थी रामानन्द तिवारी यहां ग्रायें थे ग्रीर वें पुलिस के लोगों से जेल में मिलदा चाहते थे मगर उन्हें मिलने की इजाजत नहीं दी गई, ती क्यों नहीं दी गई ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): 3ir, it is rather difficult for me to mention about all the things because he practically ran through some of the points during the last few minutes of his speech. He has not made much of a case for asking for my resignation; certainly, he ended his speech demanding my resignation.

Sir, the facts also he gave rather in his own way, twisting his points, trying to interpret facts to his own advantage. But the point is that the Delhi Police Force has its own problems. That is a fact which we have never tried to conceal; on the contrary, we have always accepted the fact. The other fact is that we are not indifferent to the problems of the Delhi Police. That is another point. And it is clear from the number of tim's that we have given out those facts. We know the difficult housing conditions of the Delhi Police. I agree that their housing candidate are difficult. The reasons for that also we will

[Shri Y. B. Chavan.] have to go into, as to hew the Police Force in Delhi grew. It grew in the same may as Delhi City has grown in the last 20 years or more, in a haphazard and unorganised way. Delhi City was about half a million 20 years ago, now it is more than three million.

The city's problems became complicated. The economic problem grew, and with that, naturally, the police force also gr°.w in that manner. Sir, I have made ill these points in the other House. But I am repeating them with a view to meeting the points that have been made here. The success or failure of any force, depends upon its officers and men. Unfortunately, Sir, there was not a regular well-articulated officers' cadre of Delhi Police Force. It had to take officers on deputation from other States. Naturally, they were not look-in forward for their future career to what happened in Delhi. They used to look foward to their parent States and there was that indifferent relationship between the officers and the Police Force.

Then, Sir, in addition to that, the general economic conditions of the country also contributed and we found-at least, Sir, when I took over in last November-that this question had come to quite the forefront which had to be taken note of and taken note of very seriously because as these other conditions were worsening, some political parties had helped in worsening the morale and the discipline of the Police Force also.

## SHRI RAJNARAIN: Question.

SHRI Y. B. CHAVAN: Well, I put a big question on the speech of Mr. Rajnarain if he has not understood the whole question. The situation, as it existed in November last, was that there were elements which were instigating the Police Force to act in a most unorganised manner, in a most

indisciplined manner. A number of them, when they were going on duty, were raising very unfortunate, political slogans in which there was no sense. On one occasion when the I.G.P. went to take a parade, I got the report from the I.G.P. that the parade was broken as if it was a sort.of e'ection meeting. Anyway, it was broken. Sir, you cannot expect a police force to behave that way. Naturally, the Government had to take certain actions. And these actions were both ways. Government had to pass a legislation. This legislation was initiated in this very House to see that they were not allowed to have their own trade unions. But at the same time they should have some forum, some association, through which they can air their grievances, they can represent their grievances and get them redressed.

Discussion

Sir, there were problems of the Police, I agree. But the Government was not indifferent to them. The Government was prepared to giv2 them a sort of forum, an association where they could air their grievances and get them redressed. That was also ultimately conceded. Along with this, or even before this we decided to attend to their immediate problem. The first was the housing problem. It is a problem which had accumulated as a result of the last nearly 15-20 years' deficiencies. So it had to be worked out as a sort of long-term programme.

As a first step of the programme we approved a scheme of housing estimated to cost about Rs. 50 lakhs, and it was decided that this should be pushed through as speedily as cne can do. You know, Sir, getting land in Delhi is a very difficult problem Even for the Government it is a very difficult thing. But we saw to it that they got lands quickly, and, Sir, the housing programme is being pushed through as speedly as one can do.

Then, there are many Other problems, problem of their transport, problem of their winter uniform, problem of having some sort of allowance 'or them when they work beyond certain hours of duty at one stretch. All these problems were attended to. Tnen we decided that there were other aspects of the matter which were also long-term and for which it is necessary to have some sort of proper enquiry made. And, therefore, the Khosla Commission was appointed and the whole matter is under the examination of the Khosla Commission.

I thought, Sir, that the whole ihing was going in a proper way. The police were given opportunity to place their grievances before the Commission. Some of them went and represented their grievance. But other elements to which I made a reference were not allowing the police to function in a disciplined manner. Some elements in the . police force were working in such a way and behaving in such a way tha+ it could not any longer be called a force of discipline.

Sir, things again started happen'ng. In the last week of March some hun ger strike was observed. Some corner meetings were held. Strange speeches were made. This old habit of giving wrong slogans when going on duty was started. And, naturally the Government had to take certain actions. And, therefore, the Government decided to takp ac'ion and dismiss some persons; they were dismissed.

It is a fact that on th<sub>e</sub> 14th morning Dr. Ram Manohar Lohia telephoned to me. Of all the persons he knows what is happening in the police force on duty in the Rashtrapati Bhavan. He told me that whil<sub>e</sub> duty was to be changed from one group of nolicemen to the other group of policemen they were refusing to hand over. They were always making allegations that they were being disarmed. Sir, anybody when he is not on duty is alway<sub>s</sub> naturally unarmed. It is not necessary to disarm him. Even in the normal course of work when they go on duty they are armed. But when

they go out of duty, naturally they go by rotation, they are disarmed because they go and keep their arms there. When the period of duty was over naturally they had to be changed.

SHRI G. MURAHARI (Uttar Pradesh): By whom?

SHRI Y. B. CHAVAN: Who are you  $t_0$  decide it? It is for the officer there to decide. It is not a question of my doing it or your doing it.

SHRI G. MURAHARI: There lies the whole point. It is the policemen who disarmed them.

SHRI Y. B. CHAVAN: It is not my concern or your concern. It is the concern of the Duty Officer to decide whom he should put on duty. The police force cannot learn democracy like this taking orders as to who should go on duty and when . . .

SHRI G. MURAHARI: It is dictatorship.

SHRI Y. B. CHAVAN: You have got wrong ideas of democracy and wrong ideas of dictatorship, perhaps. That is all I can say. It is none of our concern. If the police are being changed on the normal duty the police must obey the orders. If they are asked to vacate the duty they must vacate the duty. Sir, they did not. Naturally, in the course of the day the big morcha started and came and gave dharana or whatever they say call it. And the hon. Members say that they were very peaceful. If that is the idea of their peace, I would say that it would be my duty to save the people and the country from such a peace, arid I shall do my duty. Sir, if this displeases some hon. Members it is my misfortune that I had to displease, but my intention was not that.

Sir, for nearly 24 hours, roughly 24 hours, the types of slogans that they raised and the way they were shouting you cannot say they were peaceful. You see, the life of the people living there, peaceful citizens living in that part of the city, I was very sorry myself that I became their neighbour and became a sort of nuisance for them. Across the road there was a marriage ceremony to be held

[ RAJYA SABHA ]

[Shri Y. B. Cixavan.] near -my house that evening. You can understand what most of the peopie who had com.e to that marriage ceremony would have thought of the police, of the Government, of the country and of idependence and everybody else, if that is the idea of peace. Sir, this was done by those people who are expected to protect no from disturbances, who are supposed to be the representatives if peace. They are supposed to guard the peace. And this was the guarding of the peace.

Sir, we showed all restraint because I thought it was my duty to have all restraint. They were making provocative slogans and speeches all along. For a few minutes I had the privilege of the visit from Shri Bhupesh Gupta and ano'her Member Parliament. they And verv can well know. At one stage even thev went and advised them. They asked me whether they could go and advise said, "Certainly, them. you can go and advice them to vacate and awav" But thev go were in such a position. I do not know what had happened to them. They were not prepared to listen to any sensible advice given by any sen sible Member. Naturally, Shri Bhupesh Gupta and other friends had come to advise me to have a deputa tion received of the policemen. I refused to do that because the way they had come-they had broken sec tion 144—the way they had behaved because their assembly was complete ly illegal. By the way they had be haved, if they had not been stopped from entering my house, I do not what they would have done that afternoon. But that does not matter. If anything would have hap pened, it would have happened to me personally or to the "members of mv family. I do not care about that When one takes responsibility of such a high office, one must take all the of holding such consequences an office For that mat'sr am not worried about it. But, Sir. the next morning, when I found that they were sittins 'here-normally go to office at 9-30 and I said I must go to my office and I was on my way to

office at that time-even though I did not receive their deputation the previous night, as I was going away from there, I thought it was tr.y duty to stop by them and talk to them. I stopped there and talked to them. And I told them "We all belonged to the same family, to the same team. From a small constable up to the Home Minister, we are a team and we are supposed to protect the people, their rights, their lives and their families and you have been misled. You have done very wrong things since yesterday. But still I would make an appeal to you—go back to your duty, join duty and we will all forget all about it." But nothing happened. Then naturally they had to be arrested that evening and, Sir, this operation of arresting was very peaceful. The entire press corps was present that day and I think what they reported the next day in the papers showed that this operation was complete within 20 minutes and was very peaceful. But, Sir, things happen. Unfortunately, that very evening, immediately after these people were arrested, on their way to jail, one of the trucks overturned and a few persons were injured and two persons died. This is all that happened that evening. Sir, I now leave it to your judgment and to the judgment of the hon. House, as to how we should treat our police force and what sort of discipline we except out of them. I quite agree that we have to be sympathetic to their problems. Sir, here and now, I would Uke to say that we will do everything that is possible and everything that this House sanctions to remove their difficulties and grievances and meet their problems. But, at the same time, I must make it clear that we will be failing in our duty if we tolerate any indiscipline in a very important and essential force of security service like the police.

Now an hon. Member asked me to resign.

Those wh<sub>0</sub> hold offices do <sup>not</sup> hold offices permanently. They hold offices during the pleasure of the President . . . .

SHRI BHUPESH GUPTA (West Bengal) That is about the only truth we are beginning to realise

SHRI Y. B. CHAVAN: ... and during the pleasure of the people and the pleasure of this hon. House. I would not resign if a single Member like Mr. Rajnarain shouts asking me to resign. I would not resign. I would not resign even if he should shout a hundred times. The only forces that can ask me to resign are this hon. House the people and the President

THE VICE-CHAIRMAN (SHRI M. *P.* BHARGAVA): Shri Chitta Basu.

SHRI BHUPESH GUPTA: May we stop for two minutes so that hon. Members ca<sub>n</sub> applaud to their hearts' content? They are applauding him.

SHRI CHITTA BASU (West Bengal): I suppose the Khosla Commission has considered the short-term as well -as the longterm grievances of the Delhi Police personnel, and they might have recomemnded certain wages to remove the long-standing grievances of the Delhi Police Force. Now will the hon. Minister be pleased to state whether he would place on the Table of this House the report of the Khosla Commission and also wheher the Government proposes to give some interim relief for the police personnel before the recommendations of the Khosla Commission are fully or partially implemented? This is number one. Secondly, there is a general feeling among the people that a certain amount of excesses had been perpetrated upon the peaceful demonstrators of the Delhi Police personnel. I do not want to dilate the thing. Now about 700 persons have been arrested and some 50 official have been dismissed from the service: and it is also reported that about two police personnel were killed and they were tear-gassed and lathi-charged when they were being whisked away from the place to the jail. While on the truck they were also silenced at the point of the bayonet. All this information published in the press has created a feeling among the people that a certain

amount of excesses had been committed upon the demonstrators. In view of that, will the hon. Minister be pleased to state whether he is ready to institute a judicial probe into the matter.

Discussion

SHRI Y. B. CHAVAN: First the interim report of the Khosla Commission is under examination by Government and it is not our intention to lay it on the Table now till the decisions of the Government are taken. But after the decisions are taken, along with the decisions or after the decisions, we shall certainly place the report of the Commission before the House.

श्री राजनारायण : जुडीशियल इन-नवायरी के बारे में क्या हुग्रा ? श्री वाई० बो० चव्हाण : इनक्यायरी

नहीं होगी।

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, I would like to ask for some clarifications. He has made a reference to the fact that I was in his House; till midnight that day, I was in there. But when I entered his House, Mr. Vice-Chairman, I thought I was in Gallipoli in the midst of war because so many armed froces were there, coming in from all sides. Well. I do not know why that show was necessary there. We requested him to accept the deputation, but he would not accept it. He was very firm that he would not accept the deputation. We pleaded with him because we felt that if h<sub>e</sub> would accept a deputation from those people, the problem might be brought completely under control to the satisfaction of all. I do not know why on that night—he will explain it-Mr. Chavan did not listen to us. The next morning, as he himself admitted, on his way to his office, he talked to them<sup>1</sup>. Now, i<sub>3</sub> it not standing on prestige in a very infantile manner giving rise to the aggravation of the situation, I would like to know. He said they were shouting slogans. I would not also like people at mid[Shri Bhupesh Gupta.]

night to shout slogans in that manner, but I found that they were not at all shouting indecent slogans, i was listening and I followed the slogans, because Mr. Chavan is an hononrable man, that too the mighty Home Minister of the country and I felt that if he was angry, I might enquire into it since I was on the spot. I found out that the slogans were very normal, useful slogans from their point of view and nothing was insulting. I asked the people to translate the slogans for me I think Mr. Chavan was obseessed with the idea and he felt somewhat like that: he had conditioned himself in such a way that any slogan shouted, even a love slogan, would have seemed to him a war slogan. He must have felt like that. Then the same day, a number of dismissal orders were issued suddenly. Seven or eight were issued under Article 311. No reason was given. They were not given any charge-sheet. They were not even asked to explain their conduct. It was just peremtory, summary dismissal. Well, I know how hon. Members feel if someone wants to be a State Minister, if he is not made a Deputy Minister, he goes on strike; we have seen that in this very House. It is in that situation that I found those police officers. From my talk with them I felt that they were not only patriotic, but they were highly intelligent people.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): May I request you to put your question?

SHRI BHUPESH GUPTA: The question is coming. Now I found they were amenable to discipline. They wanted a settlement. They wanted to ta^k to the Home Minister and that is why they came there. But the Home Minister, for whatever reasons or may be advised by his officers, decided not to meet them<sup>1</sup>. Mr. Vice-Chairman, I ask: How is it that the police were violent and very aggressive but when the arrest took place were very peaceful and

nothing happened? Do I understand that they mounted cannons just to frighten the policemen out of their life so that they would surrender or that they were peaceful and when they arrested them, even at that time they were peaceful so that no incidents, no disturbances took place? The fact that arrests took place in a peaceful manner shows that the policemen came there with no intention except to present and formally press their demands. Then I should like to know this. w"e met the Prime Minister. We als<sub>0</sub> looked into their grievances. Is it not a fact that the Government itself came to the conclusion that the officers coricerned of the Police Force had neglected the policemen, rank and file especially, had not looked into their demands and in fact had treated some of the policemern-rank and file—in a very harsh and unsympathetic manner as a result of which the grievances accumulated and it sought an outlet in such peaceful presentation of how they felt, before the Home Minister's house. This is about all.

Finally I would like to know this. Is it not the concern of the Home Minister to think as to how is it that the Police Force—we know at our cost what it means and what kind of Force you have trained—even that Police Fprce, trained by them conditioner by them, had to go into such action, some thousands of them? Does it not show that there must be something rotten in the Police administration at the top, something very inhuman or unsympathetic? If that is so, was it not proper for the Home Minister to take a larger view of this matter and gone into the question and tackled the problem of the rank and file of the police officers in a manner, not in the way in which he did but in a different way? Why is that so? The only thing I can say is that the Home Minister forgot that he was the Home Minister in a parliamentary system. He thought ne was a super-D.I.G. or LG. That is the trouble.

THE VICE-CHAIRMAN (SHRI M P. 3HARGAVA): Mr. Gupta, is all this a question? You referred me to the rules the ether day. Is this all a question? If you say it is a question, I will say that it is \_\_\_\_\_

SHRI BHUPSSH GUPTA: How can I say?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): No. If you want enforcement of the Rules, please be within the Rules also.

SHRI BHUPESH GUPTA: Quastion is question. I<sub>s</sub> it not a fact that the trouble arose that at the political level the Home Minister for the time being under some evil influence, it seems, became a super-I.G. rathe:: than the Home Minister of a parliamentary system?

SHRI Y. B. CHAVAN: No.

SHRI BHUPESH GUPTA: Then he accepts it. (Interruptions) You do not accept?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA); Mr. Murahari.

श्री गोडे मुराहरि : जहां तक कि पुलिस की उकसाने की बात है, मेरे ख्याल मे जो दो घटनाएं हुई पुलिस के साथ कई महीनों से उनकी डिमान्डों पर विचार न होना, था सरकार के कानून के मुताबिक उनका जो एसीसियशन बना उसके जो पदाधिकारी थे उनके खिलाफ जो कार्यवाही की गई सरकार की ग्रोर से वह जिम्नेदार है। उसके बाद जैसा उन्होंने बताया, कुछ राइफलें लेकर उनको डिसग्रामं किया गया। तीन चीजें हैं उनकी उकसाने के लिए जिम्मे-दार। यह कहना कि किसी राजनीतिक पार्टी ने उनको उकसाया है, यह सरकार झूठ है, गलत होगा । जहां तक मैं जानता हं, पुलिस का जो मामला चला शा रहा है-क्योंकि डा॰ लोहिया के पास कई पुलिस वाले आते जाते हैं क्योंकि उनकी सुनवाई कहीं नहीं होती . . .

787 R.S.D.-9.

उपसभाष्यक्ष (श्री महाबीर प्रसाद भागंव): अपने प्रश्न पर आइए।

श्री गोडे मुराहरिः सरकार के पास जाते हैं कोई सुनवाई नहीं होती, होम मिनिस्टर के पास जाते हैं कोई सुनवाई नहीं होती। जैसा भूपेश गुप्त ने कहा, होम मिनिस्टर खद ग्राई० जी० जैसा बर्ताव करने लगेंगें तो स्नवाई कहां होगी । इसलिए वें तंग श्राकर कई महानों के बाद डा 0 लोहिया के पास या किसी और के पास ग्राए हैं। कई महीनों से यह मामला चलता था रहा है, इस चीज को मैं उनका तरफ से कह सकता कोई राजनीतिक उक्तसाव हथा है, यह मैं मानने के लिये तैयार नहीं हूं। जहां तक उकसाव का बात है, हा 0 लोहिया ने बारबार कहा कि तुम लोग ऐसा रास्ता न अस्तियार करो जिस से किसा बात में तेजी आए।

श्रीमती विद्यावती चतुर्वेदी (मध्यप्रदेश) श्राप डा॰ लोहिया की इतनी सफाई क्यों दे रहे हैं ?

श्री गोडे मृराहरिः धगर हम उकसाना चाहेंगे तो उकसायेंगें श्रीर जब उकसायेंगें तो श्राप लोग यहां नहीं रहेगे।

(Interruptions)

लेकिन जब आपके पास कोई चीज नहीं है और आपके पास कोई सफाई नहीं है तो खाली कह दिया कि राजनीतिक दलों ने उकसाया है।

उपसभाष्यक (श्री महाबीर प्रसाद भागंव) : गोडे मुराहरि जो, अपने प्रशन पर आइए।

श्री गोडे मुराहरि : मैं प्रश्न पर श्रा रहा हूं। मैं सरकार से जानना चाहता हूं कि जो श्राजकल परिस्थिति है उसमें क्या सरकार श्राजकल जो जेल में बन्द हैं उन पुलिस कर्मचारियों को रिहा करके, उनकी भागों पर निचार करके, उनके जो केसेज वगैरह हैं, उनमें बाधा न पृत्या कर उनके

## [श्री गीडे म्राहरि]

साथ इनसानियत का व्यवहार करने के लए तैयार है या नहीं ? यह मेरा प्रश्न है।

SHRI Y. B. CHAVAN: The cases are in the court and the Government wil go according to the process of law.

SHRI BHUPESH GUPTA: You can withdraw that.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Thengari

SHRI G. MURAHARI: Sir . .

{Interruptions}

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have called Mr. Thengari.

SHRI D. THENGARI (Uttar Pradesh): The Prime Minister has laid great stress upon discipline. That is one aspect of it. I would like to know whether he has enquired into another aspect, namely, whether tactlessness and high-handedness of some particular officials were also responsible for provoking the police, whether that-aspect has been enquired into? That I should like t<sub>0</sub> know specifically.

Secondly, now that the agitation has been called off and the Minister has rightly said that right from the smallest constable up to the hon. Minister, all belong to one family—he is preserving the family Of India—may I know what measures have been adopted after the calling off of the agitation up to this day, by the Home Minister for the redressal of their grievances? At least has any move been initiated in that direction? That is number two.

Thirdly when this Police Forces | Bill was under discussion it was | clearly stated that if the police are to be deprived of the trade union rights, some appropriate machinery must be devised for redressal of their grievances and also for mutual consultations. In the absence of such a machinery, aggravation of the discontent was but natural. Will the Government consider setting up of such a machinery in the near future?

SHRI Y. B. CHAVAN: I thought I had explained these points. I will answer his last point first, that the association of the policemen was recognised, its constitution approved and its office-bearers proparly elected and it had started functioning quite all right. So there was no question of any lack of any organisation which can look after their problem. It was there. It was a representative body.

The second point that he mentioned was whether any steps have been taken or not. As I said, this Khosla Commission and its report is one o? the most important steps, because allowances and pay scales were the mort important controversial aspects oi the matter. The Commission has sone into 'hem and made certain recommendations. That has to be gone into. About the other steps to be taken, I mentioned the housing problem and other problems. They have also been gradually dealt with. About whether tactlessness and high-handedness were not responsible for the present trouble, I would say 'no'. I do not say that there was not or there cannot be any but on this occasion which ultimately led to their morcha, etc., high-handedness was not responsible.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The discussion is over. The House stands adjourned till 11 A.M. tomorrow

The House then adjourned at forty-eight minute<sub>s</sub> past five of the clock, till II A.M. o<sub>n</sub> Tuesday, the 6th Jane 1967.